

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
LOK SABHA
UN-STARRED QUESTION NO- 3590
ANSWERED ON MONDAY, AUGUST 10, 2026/ SHRAVANA 19, 1948 (SAKA)

Compassionate Appointment Cases in OICL

†3590. SHRI BHAUSAHEB RAJARAM WAKCHAURE:

Will the Minister of FINANCE be pleased to state:

- (a) whether Oriental Insurance Company Limited (OICL) has discontinued compassionate appointment in July, 2002 and restarted it in November, 2014, if so, the details thereof;
- (b) whether eligible dependents of the personnel of the company who died in between 2002 to November, 2014 have been deprived of appointment due to this policy gap, if so, the details thereof;
- (c) whether the Company is likely to review old pending eligible cases on humanitarian grounds under the new scheme of 2014;
- (d) if so, whether preference is likely to be given to dependents having technical qualifications (Mechanical Diploma) and if so, the details thereof; and
- (e) the proposed directions to be given by the Government to the said company to rectify this discrepancy?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY)

- (a) to (e): Public Sector Insurance Companies (PSICs) including Oriental Insurance Company Limited (OICL) are Board governed commercial entities. The Board reviews the applicable guidelines for Compassionate Appointment from time to time. In 2002, a scheme was introduced for payment of monetary compensation (lump sum amount) to the legal heir of deceased employee instead of appointments on compassionate ground for deaths occurred on or after 01.06.2002. The eligible dependents of the personnel who died on or after 01.06.2002 were covered under the scheme for payment of Monetary Compensation (lump-sum amount).

Subsequently, in 2014, the policy was reviewed and it was decided to reopen the appointments on compassionate ground prospectively with effect from 01.11.2014 to legal heir of the deceased employees.

For the appointment under the Compassionate Appointment Scheme of 2014, the applicant must fulfill the essential educational and technical qualifications and experience required for the post consistent with the requirement of maintenance of efficiency of administration.
